

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO. 2522
TO BE ANSWERED ON 3RD AUGUST, 2021**

SURPLUS STOCK OF WHEAT AND RICE

2522. SHRI RAVI KISHAN:

SHRI PRATAPRAO JADHAV:

SHRI BIDYUT BARAN MAHATO:

SHRI RAVINDRA KUSHWAHA:

SHRI SUDHEER GUPTA:

SHRI SHRIRANG APPA BARNE:

SHRI CHANDRA SEKHAR SAHU:

SHRI SANJAY SADASHIVRAO MANDLIK:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether surplus stocks of wheat and rice available in the States like Punjab and Uttar Pradesh are moved to food deficit States to meet requirements under National Food Security Act, 2013 by Food Corporation of India (FCI), if so, the details and the criteria fixed for preparation of movement plan by various surplus States;

(b) if so, whether while preparing movement plan, FCI considered optimum supply during exempted period slot i.e. July-September for Dynamic Pricing Policy of Ministry of Railway;

(c) if so, the details in this regard and the percentage of achievement of movement plan come to optimum;

(d) the number of rakes demand made by FCI after introduction of Dynamic Pricing Policy of Ministry of Railways so far and the number of rakes availability, the details thereof, month-wise; and

(e) whether FCI has made any assessment to find out the avoidable excess expenditure incurred on transportation of food grains through Railways since inception of Dynamic pricing policy, if so, the details thereof?

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a): Yes, Sir. Surplus stocks of wheat and rice from States are moved to deficit States to meet requirements under National Food Security Act, 2013 by Food Corporation of India (FCI). The details of food grain stocks of wheat and rice moved from surplus States to deficit States are annexed at Annexure-A. The criteria for preparation of movement plan are as under:-

- i. Quantity available in surplus regions;**
- ii. Quantity required by deficit regions;**
- iii. Likely procurement;**
- iv. Vacant storage capacity both in consuming as well as procuring regions; and**
- v. Monthly allotment/ off take of foodgrains.**

(b): The monthly movement plan is prepared by FCI keeping in view the criteria given above and enables FCI to gainfully utilise the available storage capacity throughout the year, which is a dynamic process rather than a static one.

(c): Details of average percentage of achievement in loading of food grains in the country during lean season and busy season are annexed at Annexure-B.

(d): Details of demand made by FCI and rakes made available by Railways are annexed at Annexure-B.

(e): No, Sir. However, FCI has moved more rakes during lean season months when Dynamic Pricing Policy was applicable. Busy Season Charge for food grains levied under this policy earlier by Railways during busy season months has been withdrawn with effect from 01.10.2019.
